
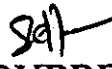




Sr. No.	Date	Orders
		<p>13.5.2004</p> <p>Present: Mr. Ajay K. Jha with Mr. Rajeev Awasthi and Mr. S C Sharma for the appellant. Mr. C S Aggarwal with Mr. Prakash Kumar for the respondent.</p> <p><u>ITA Nos. 395/2003, 397/2003, 399/2003, 488/2003, 384/2003, 456/2003, 487/2003, 489/2003 &amp; 383/2003</u></p> <p>Heard the learned counsel for the Revenue. In the opinion of the Court, the issue is covered by the decision of this Court, rendered today in ITA NO. 17/2003 and other matters, as well as reported decisions of this Court viz. <u>AZADI BACHAO ANDOLAN VS. UNION OF INDIA</u>, reported in 252 ITR 471 &amp; <u>WOODWARD GOVERNOR INDIA P. LTD., VS. COMMISSIONER OF INCOME-TAX AND OTHERS.</u>, reported in 253 ITR 745.</p> <p>No substantial question of law arises in these appeals. Hence, the appeals stands dismissed.</p> <p style="text-align: right;">             CHIEF JUSTICE         </p> <p style="text-align: right;">             BADAR DURREZ AHMED, J.         </p> <p>MAY 13, 2004 PC.</p> <p><i>Similar order issued in ITA 395/03. B</i></p>